GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA

UNSTARRED QUESTION NO.533 TO BE ANSWERED ON 03.12.2025

STATUS OF ROAD OVER BRIDGES (ROBS) PROJECTS IN KERALA

533. SHRI KODIKUNNIL SURESH:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of all Road Over Bridge (ROB) construction projects sanctioned and ongoing in the State of Kerala including their location, division and implementing agency;
- (b) the funding pattern adopted for each project indicating whether it is 100 per cent funded by the Railways or implemented on a cost-sharing basis with the State Government or other agencies;
- (c) the status and stage of progress of each ROB project falling under Thiruvananthapuram, Madurai and Palakkad Divisions;
- (d) the target dates of completion and reasons for delay, if any; and
- (e) whether the Government has any plan to expedite pending ROB projects in Kerala to ensure public safety and traffic decongestion and if so, the details thereof?

ANSWER

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (e): Sanctioning and execution of works of Road Over Bridges/Road Under Bridges (ROBs/RUBs) is a continuous and ongoing process on Indian Railways. Such works are prioritized and taken up on the basis of its impact on safety and mobility in train operations and impact on road users.

Nos. of ROBs/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-25 (Oct'25) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-25	13,653 Nos. (including 120 Nos. in the State of
(Oct'25)	Kerala)

During current financial year 2025-26 (up to Oct'25), 02 Nos. of ROBs/RUBs have been constructed in the State of Kerala.

As on 01.11.2025, 127 Road Over Bridges (ROBs) across railways tracks have been sanctioned in Thiruvananthapuram, Madurai and Palakkad Divisions in the State of Kerala which are at various stages of planning and execution. Out of these works, 106 works are sanctioned on cost sharing basis and 21 Nos. works are on 100% Railways cost.

105 Nos. ROBs are delayed on account of the State Govt. The details are as under:

S.No.	Reason	ROBs (in No.)
1.	Delay in Land Acquisition by State Govt.	37
2.	Finalization of Alignment by State Govt.	63
3.	Law & order/ Public Protest/Court cases etc.	2
4.	Agency yet to be fixed	3

Completion & commissioning of ROB/RUB works depends on various factors like cooperation of State Governments in giving consent for closure of LC, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, duration of working season in a year for the particular project / area due

to climatic conditions etc. All these factors affect the completion time of the projects / works.

Railways have taken following measures to expedite the progress of ROB/RUB works:

- (i) Joint survey with concerned State Govt./Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure smooth execution.
- (ii) Periodic meetings of Railway & State Government officials are done to resolve various issues related to ROB/RUB works.
- (iii) Standardization of superstructure drawings for various combinations of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.
- (iv) ROB/RUB works are planned to be executed on a single entity basis by Railway wherever possible. In case any Road Owning authority/State Govt. wants, then Railway may permit them to execute the work on a single entity basis.
